

**GOVERNMENT OF INDIA  
ENVIRONMENT AND FORESTS  
LOK SABHA**

STARRED QUESTION NO:314

ANSWERED ON:03.09.2012

VIOLATION OF ENVIRONMENTAL LAW IN ARAVALI HILLS

Bhadana Shri Avtar Singh

**Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:**

(a) whether the Government has taken note of the unauthorised development activities including encroachment, urbanisation and other violations of Environment Laws impacting the fragile ecological balance in the Aravali Hills;

(b) if so, the details thereof ;

(c) whether boring and Real Estate construction works are still going on in various areas of the Aravali Hills including Kama Pahadi, Tijara, Patan, Faridabad, Surajkund, Badkhal, Gurgaon, Dharuheda, Tabadu and Bhiwani, despite the orders of the Supreme Court in this regard;

(d) if so, the details thereof and the reasons therefor; and

(e) the steps taken by the Government to check anti-environmental activities?

**Answer**

MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN)

(a)to(e) A statement is laid on the table of the House

Statement referred to in reply to parts (a) to (e) of Lok Sabha Starred Question No. 314 to be answered on Monday, the 3rd September 2012 on 'Anti Environmental Activity' by Shri Avtar Singh Bhadana

(a) to (e) As per the information provided by the Environment Department, Government of Haryana, State Level Environmental Impact Assessment Authority (SEIAA) constituted under the Environment Impact Assessment (EIA) Notification, 2006 deals with the proposals, including construction projects having built up area more than 20,000 sq. metre for grant of environment clearance. An Expert Committee has been constituted for consideration of proposals under the provisions of Aravali Notification dated 7.5.1992. The actions taken by the different authorities of Haryana State Government against the illegal/unauthorized activities include:

(i) Haryana State Pollution Control Board has found 310 violations of Aravali Notification in Gurgaon District and filed complaint under section 15 read with section 19 of the Environment (Protection) Act against the violators in Special Environment Court, Faridabad.

(ii) 515 cases of unauthorized construction/ encroachment have been identified in the Aravali Hills in Faridabad by the State Town and Country Planning Department. Out of these, 82 structures have been demolished till date.

(iii) Haryana Urban Development Authority (HUDA) removed encroachments from 14.05 acres of land and lodged FIR in 4 cases.

(iv) Municipal Corporation, Faridabad has removed/ demolished the unauthorized construction/ encroachment at 20 places in various colonies in the area of Aravali Hills at Surajkund Road in the year 2011-12.

(v) 626 illegal tubewells have been sealed and 93 FIRs registered against the illegal boring in the Distt. Gurgaon.

(vi) Municipal Corporation, Faridabad dismantled 10 nos. of illegal borewells.

As per the information provided by the Environment Department, Government of Rajasthan, a special campaign was launched by the State Government for two months in the State to check illegal mining.